

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-2657/2019  
MA-2914/2019**

**New Delhi this the 6<sup>th</sup> day of September, 2019.**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Taruna Jain,  
[Appointment] [PGT (Sociology)]  
Female – Group 'B'  
Aged about 28 years  
D/o Sh. R.K. Jain,  
R/o F-247, 248, Lane no13, Pandav Nagar,  
Delhi-110091.
  
2. Neelam Dalal,  
[Appointment] [PGT (Sociology)]  
Female – Group 'B'  
Aged about 37 years  
D/o Sh. Bhagwan Singh,  
R/o 352-R, Rock Apartment,  
4<sup>th</sup> Floor, Room No. 25,  
Village Munirka,  
New Delhi-110067. .... Applicants

(through Mr. M. K. Bhardwaj)

Versus

Govt. NCT of Delhi & Ors through:

1. The Chief Secretary  
Govt. of NCT of Delhi  
New Secretariat,  
I.P. Estate, New Delhi.
  
2. Directorate of Education  
Through its Director  
Govt. of NCT of Delhi  
Old Secretariat, Delhi.
  
3. The Chairman  
Delhi Subordinate Services Selection Board,  
FC-18, Institutional Area,  
Karkardooma Complex,

Delhi. .... Respondents

(through Ms. Esha Mazumdar for GNCTD)

**: O R D E R (ORAL) :**

**Justice L. Narasimha Reddy, Chairman :**

The applicant states that he responded to advertisement No. 04/2017 for the post of PGT Sociology (Female) with post code No. 130/2017 and was also selected by the DSSSB on the basis of performance in the written test. It is stated that though her dossier was sent to the Directorate of Education, the order of appointment has not been issued to her even while others were appointed. The applicant claims to have made a representation on 30.07.2019 in this regard. Her grievance is that no action was taken thereon. Reference is made to the judgment of Hon'ble High Court of Delhi in **Govt. of NCT of Delhi vs. Monika Sharma** decided on 26.05.2016.

2. We heard, Mr. M. K. Bharadwaj, learned counsel for the applicant and Ms. Esha Mazumdar for GNCTD.
3. The applicant asserts that she has not only been selected by the DSSSB but also her dossier was sent to Directorate of Education. The circumstances under which the order of appointment was denied or delayed are not

immediately before us. In case, other candidates have been appointed, the applicant cannot be kept waiting.

4. We, therefore, dispose of the OA directing the respondents to pass orders on the representation of the applicant dated 30.07.2019, duly taking into account various facts mentioned in her representation; and keeping in view, the judgement in **Monika Sharma's** case within 06 weeks from the date of receipt of certified copy of this order. Pending MAs, if any, shall stand disposed of. There shall be no orders as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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